## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## **ORDER SHEET**

## ORDERS OF THE TRIBUNAL

27.01.2012

CP 31/2011 (OA No. 430/2010)

Mr. K.S. Panwar, Counsel for applicant.

Mr. Anupam Agarwal, Counsel for respondents.

Having heard the learned counsel for the parties and upon careful perusal of the contempt petition and it is given by the learned counsel for the applicant that the applicant has been taken back on duty, we are of the view that the substantial compliance has been made by the respondents.

In view of the substantial compliance, the present Contempt Petition stands dismissed. Notices issued to the respondents stand discharged.

Ambkumar (Anil Kumar)

(Anii Kumar) Member (A) (Justice K.S.Rathore) Member (J)

ahq

Cety gircon Viole NO. 86 to 87 Dated 30-1-12